

AAVAS FINANCIERS LIMITED

(CIN:L65922RJ2011PLCO34297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur, 302020

**Demand Notice Under Section 13(2) of Securitisation Act of 2002**

As the Loan Account Became NPA therefore The Authorised Officer (AO) Under section 13 (2) Of Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the Borrower does not deposit the Amount within 60 days, the amount will be recovered from Auction of the security as given below. As the demand Notice send to the borrower/guarantor has not been served, copy of demand notice has also been affixed on the secured assets as given below. Therefore you the borrower is informed to deposit the loan amount along with future interest and recovery expenses within 60 days, otherwise under the provisions of section 13 (4) and 14 of the said Act, the AO is free to take possession of the Security as given below.

Name of the Borrower	Demand Notice Date and Amount	Description of Mortgaged property
ANAND SHEKHAR UPADHYAY, NEETA UPADHYAY GUARANTOR : SUNEELKUMAR SANKATHA PANDEY (A/C NO.) LNB8R00319-200117111	9 APR 25 Rs. 654441/- 7 APR 25	FLAT BEARING NO. 307 ON 3RD FLOOR, HOUSE NO. 2497/31, IN THE BUILDING KNOWN AS " DEVKI NANDAN APARTMENT" CONSTRUCTED ON LAND BEARING GAT NO. 228, PLOT NO. 12, 13 SITUATE AT VILLAGE SLWAD TALUKA AND DIST. PALGHAR MAHARASHTRA ADMEASURING 350 SQ.FT.
MUKESH SHIVAJI GANGURDE, KALPANA SUNIL BHAGWAT GUARANTOR : RAKESH MAHAUD RAUT (A/C NO.) LNN8K00321-220221517	9 APR 25 Rs. 2541133/- 7 APR 25	FLAT NO.101 & 102, FIRST FLOOR, PERFECT RESIDENCY APARTMENT, S.NO.295/2/10, PLOT NO.10, PRASHANT NAGAR, PATHARI PHATA, NASHIK, MAHARASHTRA - 422010. ADMEASURING 27.71 SQMTR. & 22.93 SQ.MTR.

Place : Jaipur

Date : 12.04.2025

Authorised Officer Aavas Financiers Limited

MUMBAI SLUM IMPROVEMENT BOARD

A REGIONAL UNIT OF
(MAHARASHTRA HOUSING AND AREA
DEVELOPMENT AUTHORITY)

Tel. No. 022-66405432, E-mail - eewest.msib@mhada.gov.in

Ref. no. EE/West/MSIB / e-Tender / 27 / 2025-26

e-TENDER NOTICE No. 27

Executive Engineer (West) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 537, 4th floor, Griha Nirman Bhavan, Bandra (East), Mumbai-400051 Phone Number (022) 66405432 is calling e-Tender for the 2 number of works in the form of B1 (Item rate) from Unemployed Engineer register with the MHADA & Public Work Department, Mumbai, via online e-tendering system. Tender Documents shall be available & can be downloaded from Government of Maharashtra portal <https://mahatenders.gov.in>. Bidding documents can be loaded on the website. The tender schedule as follows.

Sr. No.	Stage Dese.	Date of time period	Sr. No.	Stage Dese.	Date of time period
1	Documents sale start	17/04/2025 10.30 am.	2	Documents sale end	24/04/2025 3.00 pm.
3	Technical bid opening	25/04/2024 3.05 pm. onward	4	Price bid opening	28/04/2025 10.30 am. onward

The Competent Authority reserves the right to reject any or all the tenders without assigning any reason thereof Conditional offers will not be accepted.

Note. 1 Please refer detailed tender notice on website.**Note.** 2 Corrigendum / Amendments if any could be published only on the website.

Sd/-
Executive Engineer (W)
CPRO/A/292

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M S I B Board, Mumbai

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued **demand notices** to the borrower(s) Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	30709630001670	1) Mr. Sanjay Shivali Chandane (Borrower), 2) Mrs. Neha Sanjay Chandane (Co-Borrower)	18.01.2025, Rs.2,21,248.08 (Rupees Two Lakhs Twenty One Thousand Two Hundred Forty Eight and Eight paise Only) as of 16.01.2025	Date: 08-04-2025 Time: 03:20 PM Symbolic Possession
Description of Secured Asset: All that piece and parcel of its area Admeasuring 27.88 Sq.mtr., i.e. 300 Sq.ft., with Construction Area its Grampanchayat Miklat No.359, situated at Village Pimpalgaon Landga, Tal. Nagar, within the Limit of Ahmednagar ZP, Ahmednagar and Bounded on: Towards East by: Property of Mr. Kondiba Chandane, Towards West by: Property of Mr. Vishnu Chandane, Towards South by: Road, Towards North by: Property of Mr. Laxman Chandane.				
2	30709630002160 & 30709410001887	1) Jalindar Parasram Potdukhe (Borrower), 2) Ashwini Jalindar Potdukhe (Co-Borrower)	18.01.2025, Rs.3,72,813.34 (Rupees Three Lakhs Seventy Two Thousand Eight Hundred Thirteen and Thirty Four Paise Only) as of 16.01.2025	Date: 08-04-2025 Time: 04:05 PM Symbolic Possession
Description of Secured Asset: All that piece and parcel of the Immovable Property being Admeasuring Area 334.57 Sq.mtr., i.e. 3600.00 Sq.ft., being and situated at Grampanchayat Miklat No.816, Mauje Daulawadgaon, Dist. Beed-414001. Bounded as on: East: Property of Gopinath Potdukhe, West: Property of Ambadas/ Shivali Aute, South: Property of Vishnu Potdukhe, North: as on: Road.				
3	30709420002153	1) Mr. Sagar Arun Sorte (Borrower), 2) Mrs. Shweta Sagar Sorte (Co-Borrower)	18.01.2025, Rs.15,49,368.08 (Rupees Fifteen Lakhs Forty Nine Thousand Three Hundred and Sixty Eight and Eight Paise Only) as of 16.01.2025	Date: 09-04-2025 Time: 11:17 AM Symbolic Possession
Description of Secured Asset: All that piece and parcel of the Immovable Property being situated at, Survey No.21, Plot No.9 + 10 having Area 897.67 Sq.mtr., Sinhgad Heights Phase-2, 4th Floor, Flat No.504, having Total Admeasuring Carpet Area 31.82 Sq.mtrs. and Built up Area Admeasuring 36.32 Sq.mtrs, Balcony Area 4.97 Sq.mtr., Common Staircase Area 1.27 Sq.mtr., Common Lift Area 0.13 Sq.mtr., Common Passage Area 4.19 Sq.mtr., in apartment known as which is situated at Mauje Nalegaon, Tal. Nagar, Dist. Ahmednagar-414001, with the limits of Ahmednagar Municipal Corporation, Ahmednagar and Bounded on: Towards East by: Lift & Open Space, Towards West by: Lift & Open Space to Sky, Towards South by: Flat No.505, Towards North by: Open to Sky.				
4	45649430001095	1) Sikandar Hunsab Gaddekar (Borrower), 2) Hasina Sikandar Gaddekar (Co-Borrower)	05.02.2025, Rs.27,48,450.09 (Rupees Twenty Seven Lakhs Forty Eight Thousand Four Hundred Fifty and Nine Paise Only) as of 04.02.2025	Date: 10-04-2025 Time: 11:00 AM Symbolic Possession
Description of Secured Asset: All that piece and parcel of the Immovable Property being situated at District and Division Kolhapur Sub Division Ichalkaranji Hon. Secondary Registrar Class-II, Ichalkaranji Under Jurisdiction as will as Taluka and Taluka Panchayat Samiti Hanthangle Open Land at Mauje Khotwadi its Description is as follows Old Gat No.512 Land of Gat No.92 Hon. Non-Agricultural by Collector, Kolhapur. Non-Agricultural Plot No.39 Area of 116-17 Sq.mtrs., Open Space in this Measuring 50-0 Feet by 25-0 Feet Total Sq.ft. 1250-0 i.e. Open Space of 116-17 Sq.mtrs., all these Boundaries and Bounded on: Towards East by: Property of Plot No.38 in the said Gat No., Towards West by: Property of Plot No.40 in the said Gat No., Towards South by: Property in the said Gat No., Towards North by: 20 Ft Wide Road.				
5	45639420000012	1) Rahul Gangadhar Sonar (Borrower), 2) Bibabai Gangaram Sonar (Co-Borrower)	07.01.2025, Rs.11,45,800.00 (Rupees Eleven Lakhs Forty Five Thousand Eight Hundred Only) as of 05.01.2025	Date: 10-04-2025 Time: 11:00 AM Symbolic Possession
Description of Secured Asset: All that piece and parcel of the Immovable Property being Admeasuring and situate at Gat No.185/4, Plot No.43 having Area 157.50 Sq.mtr., Block No.1 Built and Open Single Storey Block House Area Including Built and Open Space is 57.00 Sq.mtr., Savkhede Bk., Tal. & Dist. Jalgaon-425002. On or towards: Towards East by: Gat No.184, Towards West by: Uages & Road, Towards South by: Out of the said Plot, Block No.2, Towards North by: Plot No.42.				
6	45649420003174 & 45649800000154	1) Shivaji Dattaji Lade (Borrower), 2) Shivani Shivaji Lade (Co-Borrower)	07.02.2025, Rs.6,38,354.88 (Rupees Six Lakhs Thirty Eight Thousand Three Hundred Fifty Four and Eighty Eight Paise Only) as of 06.02.2025	Date: 10-04-2025 Time: 12:45 PM Symbolic Possession
Description of Secured Asset: District Division Sangli, Taluka and Sub-Division Miraj, Residential Useful Miklat in Village Panchayat Boundary of Shenkarwate Village Kasbe Dughgaon is Gat No.278 Area 0-69 H. Are. Nagar Bhupmaan No./ City Survey No.1969 and its Tita Area as per City Survey Record is 69-00 Sq.mtr., is this 49-52 Sq.mtr., on the spot RCC. The Structure is Built to be Habitable and the Rest is Open Space. There is Facility of Imless Light and Water Connection. The Said Miklat is as per the Assessment List Available form Gram Panchayat Dughgaon on Ward No.2 in this A. No.559, Malmatta No.533, with this Deed in Perpetuity Vide C.T.S. No.1969 Total Boundaries as Under: On or towards: Towards East by: Property of Shri Ashok Baleso Patil, Towards West by: Property of Shri Rajgondabhauso Patil, Towards South by: Property of Shanababibabu Patil, Towards North by: Road.				

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby is given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of **Jana Small Finance Bank Limited** has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Sangli/ Jalgaon/ Kolhapur/ Ahmednagar/ Beed/ Maharashtra
Date: 12/04/2025

Sd/- Authorised Officer
For. Jana Small Finance Bank Limited**JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)**

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. **Branch Office:** No.704/705, Modi Plaza, Opp. Laxminarayan Theatre, Mukund Nagar, Satara Road, Pune-411037.

		Nashik Zonal Office 1st Floor, Main Trimbak Road, Satpur Industrial Estate, Nashik 422007
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NOTICE FOR PUBLIC E-AUCTION OF PLEDGED GOLD ORNAMENTS/ ARTICLES

Whereas, the authorized officer of **BANK** issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by them. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through <https://egold.auctiontiger.net> on 30-04-2025 at 11:00 AM to 04:00 PM.

Sr. No.	Borrower - LAN	Gross Weight	Net Weight	Date of Inspection & EMD	Reserve Price	EMD account details	Branch Contact Details
1	Branch : Shivaji Udayan A/c Name : Mr. Sudam Changdev Ghule A/c No. : 080677610000302	142.700	128.500	29-04-2025 Rs. 93,600/-	Rs. 9,36,000/-	A/c Name : Bank of India Shivaji Udayan A/c No. : 0806902000000033 IFSC : BKID0000806	Bank of India Shivaji Udayan Branch Hotel Kubera Building, Trimbak Naka Old Agra Road, Nasik, Maharashtra-422003 Email Id : Shivajijudyay.Pune@Bankofindia.Co.In Phone No. : 0253 2314484/2574317
2	Branch : AnandDham A/c Name : Mr. Ajay Raosaheb Dahifale A/c No. : 066677610004178	24.830	9.900	29-04-2025 Rs. 7,500/-	Rs. 72,100/-	A/c Name:Bank of India AnandDham A/c No:0666902000000033 IFSC: BKID0000666	Bank of India AnandDham, Shivam Plot No. 2 FP No. 56, Market Yard Area, AnandRushiji Marg, 414001 Telephone No. : 0241-2322029 /0203 Email : AnandDham.Pune@bankofindia.co.in

TERMS & CONDITIONS of E Auctions are as under :

- Bidders are required to register on <https://egold.auctiontiger.net>.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the ornaments and specification before submitting the bid. The bidder may inspect the ornaments in consultation with the branch manager. Date of Inspection of ornaments : **29-04-2025 from 11.00 AM to 4.00 PM** with prior appointment with respective branches.
- Participation and bidding in the auctions on the website shall be deemed that the bidder has accepted the T&C's pertaining to the auction and is aware of all the Taxes and Duties, and other extraneous factors and the principle of caveat emptor shall apply. It shall also imply that the bidder has carefully gone through the terms and conditions, including amendments, if any, prevailing at the time of auction. No objections or complaints will be entertained once the bid is placed.
- Neither the Branch/Bank nor E Auction service provider will be held responsible for any Internet Network Problem/Power failure any other technical lapses etc. In order to ward off such contingent situation, the interested bidders are requested to ensure that they are technically well equipped with adequate power back up etc. for successful participation in E Auction event.
- Bank/Seller/e-Procurement Technologies Limited (Auction Tiger) reserves the right to modify/withdraw any of the Business rules, Terms & conditions of Auction at any point of time during the auction proceedings as it may deem fit and proper.
- In case of any discrepancy English Version of the Notice will be treated as authentic.

Please contact E-Procurement Technologies Limited (Auction Tiger) on **919023724780** or **916351896640** or egold@auctiontiger.net for more information. Visit <https://egold.auctiontiger.net> for detailed terms & conditions.

Place : Nashik
Date : 11-04-2025AUTHORISED OFFICER,
BANK OF INDIA**CAUTION NOTICE**

PUBLIC AT LARGE are caution that I KIRIT HIRALAL KOTHARI having my address at F-408, Kamala Vihar, Mahavir Nagar, Near Jain Temple, Dahanukar Wadi, Kandivali West, Mumbai-400 067 have not given any Power of Attorney/s and/or Authority/ies and/or to represent me or under any Deeds, letters or express words or by implications to my son Mr. Himanshu Kirit Kothari and/or anyone claiming through or under him to do any acts, deeds, matters or things with reference to loan, mortgage, credit facility, financial assistance and/or any dealing by whatever and howsoever nature. FURTHER in any event if my son Mr. Himanshu Kirit Kothari and/or anyone claiming through or under him have/does proceeded to deal with him and/or have performed any acts, deeds, things and matters the same is not binding upon me and/or other heirs as the same has been taken by fraud and/or coercion and/or undue-influence to which I am not aware. **FURTHER** Mr. Himanshu Kirit Kothari alone shall be responsible and liable to comply and/or repay such financial assistance through his own source under all the circumstances. **FURTHER PUBLIC** at large are caution and notified that if any person/s has entered and/or enters into any transaction, agreement, deed, writing etc. the same shall be at his/her/their sole risk and responsibility and the said acts, deeds, things, matters etc. is not binding upon me of whatsoever and howsoever.

Place: Mumbai
Date: 12th April 2025Sd/-
Mr. Kirit Hiralal Kothari**DEUTSCHE BANK AG****Appendix IV [Rule 8 (1)] POSSESSION NOTICE**

Whereas, the undersigned being the authorized officer of Deutsche Bank AG, India ("Bank") having its registered office at : at B1, Nirlon Knowledge Park, Western Express Highway Goregaon East Mumbai 400063 hereinafter referred to as Bank), appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 5th September, 2023 under Section 13(2) of the said Act, calling upon M/S **Aashirwad Packaging**, Mrs. Hema S Mundra and Mr. Shrikant P Mundra ("Borrower/ Co-Borrowers"), to repay the outstanding amount as mentioned in the notice being Rs.1,39,81,694/- (Rupees One Crore Thirty-Nine Lakhs Eighty-One Thousand Six Hundred and Ninety-Four Only) as on 30/08/2023 and further interest at contractual rates on the aforesaid amount, incidental expenses, costs, charges etc. incurred and accruing on daily basis thereafter till the date of payment and /or realization within 60 days from the date of receipt of the said notice.

The Borrower mentioned herein above having failed to repay the amount in full as mentioned in 13(2) is hereby given to the Borrower / Co-borrower mentioned hereinabove in particular and to the public in general that undersigned has taken symbolic constructive possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the said act on this 07th April, 2025.

The Borrower / Co-borrower in particular and the public in general is hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of the Bank for an amount Rs.1,39,81,694/- (Rupees One Crore Thirty-Nine Lakhs Eighty-One Thousand Six Hundred and Ninety-Four Only) as on 30/08/2023 and interest thereon.

The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Secured Asset : All the piece and parcel of Flat No. 704, 7th Floor, Bhushan Plaza Chs, TPs 03, PMK Marg, It Road, Off link road near link view hotel Don Bosco, Mumbai-400 092

Date: 12.04.2025
Place: MumbaiDiana Nadar
Authorized Officer, Deutsche Bank AG

FORM G (Extension Version-1)
INVITATION FOR EXPRESSION OF INTEREST FOR TRULY CREATIVE DEVELOPERS PRIVATE LIMITED
OPERATING IN SELLING AND DEVELOPING IN REAL ESTATE ACTIVITIES AT MUMBAI (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Truly Creative Developers Private Limited CIN: U70100MH1996PTC096241 PAN: AABCT0027F
2. Address of the registered office	66, Rajendra Nagar Dattapada Road, Borivli East Mumbai, Mumbai- 400066, Maharashtra, India.
3. URL of website	https://stellariinsovceny.com/public-announcement/truly-creative-developers-private-limited/
4. Details of place where majority of fixed assets are located	66, Rajendra Nagar Dattapada Road, Borivli East Mumbai, Mumbai- 400066, Maharashtra, India.
5. Installed capacity of main products/services	N/A, the Corporate Debtor is engaged in buying, leasing, selling, developing, in real estate activities/ works and to act as developers, builders, contractors and financiers.
6. Quantity and value of main products/services sold in last financial year	The financial statement of FY-2021-22, reflected the total revenue amounting to INR 2,45,37,069/-
7. Number of employees/ workmen	14
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	For details, please contact at: trulycreative.sipl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For details, please contact at: trulycreative.sipl@gmail.com
10. Last date for receipt of expression of interest	30/04/2025 Note: Pertinent to mention that original Form G was issued on 15th May, 2023. The same was extended time to time. The revised latest Form G (version-4) was issued on 13th August, 2023, in terms of the latest Form G, the last date for the receipt of the EoI from the Prospective Resolution Applicant was 11th September, 2023. No Resolution Plan was received from any of the eligible Prospective Resolution Applicants (PRA). In the 11th CoC meeting held on 17th March, 2025, it was decided by the CoC to re-run the process of inviting Expression of Interest for the entire company (Corporate Debtor) as a going concern with an option to submit Resolution Plan for one or more projects individually or jointly with other projects or in any other manner as permitted under the Code. Thus, the Form G, for the CoD as a whole with the option to submit project wide EoI has been re-issued with the concurrence of the CoC on 26th March, 2025. Further, the timeline for submission of EoI has been extended by 20 days with the concurrence of the CoC. Therefore, the revised last date for the submission of EoI post extension is 30/04/2025. Further, persons who have already submitted an Expression of Interest and whose name appears in the Final List of Prospective Resolution Applicants issued by the RFP are not required to submit fresh EoI and they would be regarded as deemed Prospective Resolution Applicants.
11. Date of issue of provisional list of prospective resolution applicants	10/05/2025
12. Last date for submission of objections to provisional list	15/05/2025
13. Process email id to submit EOI	trulycreative.sipl@gmail.com

Date - 12/04/2025
Place - MumbaiSd/-
Mr. Rajan Garg
Resolution ProfessionalIBBI Regn No.: IBBI/IPA-001/IP-P02397/2023-2022/13624
For Truly Creative Developers Private Limited- Under CIRP
Suite No. 05, 8th Floor, 207, Embassy Centre, Jammalal Bajaj Marg, Nariman Point, Mumbai- 400021, India.**SYMBOLIC POSSESSION NOTICE**

Branch Office : ICICI Bank Ltd. 4/10, Mythree Tower, Bommanhalli Hosur Main Road Bangalore- 560068

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002; issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Maheesh Daddavirappanavar/ pooja Rudrappa Kolkar/ LBBGM00005959756/ LBBGM00006018786	As Described In The Loan Document/ Property Document Covering All That Piece And Parcel Of The Residential Nijli Gram Panchayat Plot No. 237 Part B Out Of R.S. No 24/1, Its RDPR No 150400305400123133, Admeasuring: East- West: 13.10 Mt And North- South: 6.096 Mtr In All Measuring: 79.89 Sq Mtr (i.e. 860 Sq.ft) And There Is RCC Building Built Up Area Ground With 1" Floor 109.69 Mtrs (i.e. 1180 Sq Ft) Along With Top Water And Power, Flooring Covered With Vitified And Window Aluminium And Doors Are Used In Jungle Wood, Front Door Teak Wood, Situated At Village: Shindolli Taluka & District: Belagavi, Within The Limits Of Gram Panchayat Nijli, Taluka: Belagavi And Within The Jurisdiction Of The Sub-Registrar, Belagavi, And The Same Is Bounded On The: Bounded By : North: Plot No 237 Part A South: Road East: Road West: Plot No 236/ Date Of Symbolic Possession: On/ 08/04/2025.	18.12.2024 Rs.	Belagavi

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: April 11, 2025
Place: MumbaiSincerely Authorised Signatory
For ICICI Bank Ltd.**ABHYUDAYA CO-OR BANK LTD.**

(Multi-State Scheduled Bank)
Legal & Recovery Dept., Shram Safalaya Bldg., 63, G.D. Ambekar Marg, Parel Village, Mumbai- 12. Tel. 8591948712/8169452713, 2719 Email:recovery@abhyudayabank.net

[Under Rule 8 (1)]**POSSESSION NOTICE**

Whereas, the undersigned being the Authorised Officer of the Abhyudaya Co-op Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the **Security Interest (Enforcement) Rules, 2002** issued a **Demand Notices** to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s), having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred under sub section (4) of the section 13 of the said Act read with rule 8 of the security interest enforcement rules 2002. The borrower's attention is invited to the provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower(s) in particular and public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Abhyudaya Co-op Bank Ltd.**

Sr. No.	Name of the Borrower(s)	Date of Demand Notice & O/s. Amount.	Date of Possession	Description of Immovable Properties
1	Mr. Bhende Gaurav Dattatray (Borrower & Owner) Mrs. Bhende Rohini Dattatray (Co-Borrower) Mrs. Bhende Pooja Gaurav (Co-Borrower) Mr. Wadekar Ravindra Prakash (Guarantor) Mr. Kadam Vivek Baburao (Guarantor)	06.04.2023 Rs. 23,63,859.40 + further interest from 01.04.2023	08.04.2025 (Physical Possession)	Flat No. 102, (adm. 39.55 Sq. Mtr. Carpet area) on First Floor, Shree Ganesh Apartment, Survey No.41, Hissa No. 3+4A, C.T.S. No.1079, Plot No.7, Majur Chinchavali Shekin, Khopoli, Tal - Khalapur, Dist – Raigad - 410203 together with furniture, fixture and fittings thereon, both present and future, belonging to and Owned By Mr. Bhende Gaurav Dattatray

PUBLIC NOTICE

FOR LOSS OF SHARE CERTIFICATE

Notice is hereby given that the following Share Certificate of Mr. Danishmand Merchant for Flat No. B/103-104 has been misplaced and accordingly he has applied to society for the issue of duplicate Share Certificate.

Names of the Shareholder	Share Certificate No.	No. of Shares	Folio No.	Distinctive Nos.	
				From	To
Mr. Danishmand Merchant	112	20	188	1221	1240
Mr. Danishmand Merchant	113	20	189	1241	1260

Any person who has any claim in respect of the said certificate should lodge such claim with the Society Viz. Quantum Park Co-operative Housing Society Limited at the address given below within 15 days of the publication of this notice, after which no claim will be entertained, and the society will proceed to issue the duplicate Share Certificate.

Sd/-
Secretary

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उत्तर:- पल्लट क्र. २०५
पूर्व:- मोकळे
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कच्चा सूचना

ज्याअर्थी, निम्नस्वाक्षरीकारांनी ही फेडरल बँक लि. चे प्राधिकृत अधिकारी म्हणून सिस्वरिटायझेशन अण्ड रिस्कन्यून्स ऑफ फायनान्सिअल असेट्स अण्ड एफोर्सिंट ऑफ सिस्वरिटी डायरेक्ट अंकर, २००२ (ह्यापुढे उल्लेख अंकर म्हणून) अन्वये आणि सदर अंकरच्या कलम १३(१) सहावाचा सिस्वरिटी डायरेक्ट (एफोर्सिमेंट) रूच, २००२ (ह्यापुढे उल्लेख रूच) च्या नियम ३(१) अन्वये प्राप्त अधिकारांचा वापर करून दिनांक १३.०१.२०२३ रोजी एक भागणी सूचना जारी करून कर्जदारा (१) श्री. उदयकुमार जगदीश मेहता, जगदीश ये मेहता यांचा मुलगा, मे. सूरज इंजिनीअरिंग कॉर्पोरेशन यांचे एकमेव प्रोप्रायटर स्थित येथे भारत वाजे इंडिअनलॉक इलेट्रेट, कल्याण शिल रोड, मानपाडा, ललित कट्टे, सोनारपाडा, डोंबिवली (पूर्व) -४११२०१ आणि रहिवासी येथे खोली क्र. ५, म्हात्रे कंफाऊंड, ललित कट्टे, मानपाडा रोड, डोंबिवली (पूर्व) -४११२०१ आणि तसेच येथे फ्लॅट क्रमांक २०२, २ रा मजला, एक विंग, लोढा विहार सीएसएसएल, रोटेस् कंपनी जवळ, भोपर रोड, डोंबिवली (पूर्व) -४११२०१, सौ. कुंतीदेवी उदयकुमार मेहता, उदयकुमार ये मेहता यांची पत्नी, रहिवासीत येथे खोली क्र. ५, म्हात्रे कंफाऊंड, ललित कट्टे, मानपाडा रोड, डोंबिवली (पूर्व) -४११२०१ आणि तसेच येथे फ्लॅट क्रमांक २०२, २ रा मजला, एक विंग, लोढा विहार सीएसएसएल, रोटेस् कंपनी जवळ, भोपर रोड, डोंबिवली (पूर्व) -४११२०१ आणि ३(१) सूत्र.सूरजकुमार उदयकुमार मेहता उदयकुमार ये मेहता यांचा मुलगा, रहिवासीत येथे फ्लॅट क्रमांक २०२, २ रा मजला, एक विंग, लोढा विहार सीएसएसएल, रोटेस् कंपनी जवळ, भोपर रोड, डोंबिवली (पूर्व) -४११२०१ यांना सुवेनेतीनी नमूर क्र. ३६,६४,२१७.९०/- (रुपये चाळीस लाख चौधत्त हजार दोनशे सतरा आणि सव्हे नव्वय मात्र) व्याज आणि खर्चास परतफेड सदर सूचेन्याच्या प्राप्तीच्या तारखेपासून ६० दिसांत करण्यास सांगितले होते.

संपूर्ण रकमेची परतफेड करण्यात कर्जदारा असल्याने समर्थन देण्याने कर्जदारा आणि सिस्वरिटीजनी जनरेला सूचना देण्यात येतो की, निम्नस्वाक्षरीकारा म्हणून प्राधिकृत अधिकार्यानी येथे खाली वर्णन केलेल्या मिळकतीच्या कच्चा त्यांना सदर अंकरच्या कलम १३(४) सहावाचा सदर रूचच्या नियम ८ अन्वये प्राप्त अधिकारांचा वापर करून ह्या ०९ एप्रिल २०२५ रोजी घेतला.

कर्जदारांचे नाव आणि माला (तारण मिळकती) विमोचनासाठी उपर्युक्त वेळेच्या संदर्भात अधिनियमाच्या कलम १३(८) च्या तरतुदीकडे वेधण्यात येत आहे.

विशेषतः कर्जदारा आणि सर्वसाधनांनी जनरेला वादारे इतरांना देण्यात येतो की, सिस्वरिटीची वगैरे वगैरे करू नये आणि मिळकतीची केल्या कोणताही व्यवहार हा ही फेडरल बँक लिमिटेड खालील नमूर रकमेच्या अर्धी असले.

१) फेडरल हाऊसिंग लोन सदर खाते क्र. १३५८७३०००४५०५ अन्वये ०१/०८/२०२५ रोजी देव रकम क्र. ११२,९२४.५६ (रुपये नऊ लाख बावीस हजार नऊशे अठेचुकीच्या आणि छप्पन येथे मात्र) सदर मासिक आधारे दरसाल १०.९८% दाराने व्याज अधिक ०२.०४,२०२५ पासून दरसाल ४.००% दाराने थकीत आणि प्रदान/वसुलीच्या तारखेपर्यंत त्यावरील परिचय.

२) होम प्लस टाईम ऑफ इंडिक्ती लोन सदर खाते क्र. १३५८७३०००२९१० अन्वये ०६/०८/२०२५ रोजी देव रकम क्र. ९,९१३,३२३.३४ (रुपये नऊ लाख अकरा

११. तीनशे तेरावें आणि चौतिसे पैसे मात्र) सह मासिक आधार दरसाल ११.३०% दराने व्याज अधिक ०१/०४/२०२५ पासून दरसाल ४.००% दराने थकीत आणि प्रदान/वसुलीच्या तारखेपर्यंत त्यावरील परिच्यय.

३) सीसी फेडरल इड्री बिझनेस लोन से खाते क्र. १३५८६९०००१३२५ अन्यये ३१/०३/२०२५ रोजी देय रक्कम क्र. १.२९,००,२२८.०० (रुपये एकशेतीस लाख ऐंशी हजार दोनशे अठ्ठावीस मात्र) सह मासिक आधार दरसाल १६.५०% दराने व्याज अधिक ०१/०४/२०२५ पासून दरसाल ४.००% दराने थकीत आणि प्रदान/वसुलीच्या तारखेपर्यंत त्यावरील परिच्यय.

४) जीसीएल लोन से खाते क्र. १३५८६९०००१३२५ अन्यये ३१/०३/२०२५ रोजी देय रक्कम क्र. ३.२१,४५६.०० (रुपये तीन लाख एकवीस हजार चारशे छपस मात्र) सह मासिक आधार दरसाल १.२५% दराने व्याज अधिक ०१/०४/२०२५ पासून दरसाल ४.००% दराने थकीत आणि प्रदान/वसुलीच्या तारखेपर्यंत त्यावरील परिच्यय.

तारान मिळकतीचे वर्णन

मौज्जी लिलाहा, ताणे - नोंदीणी जिल्हा कल्याण मध्ये ग्रामपंचायतीच्या हद्दीत नोंदी भोपूर, तालुका कल्याण, जिल्हा ठाणे येथे सव्हे क्रमांक ३०/१५, मोजमापित ३५०० चौस मीटर येथे स्थित लोडा विहार सीएचएसएल, भोपूर २०, डोंबिवली (पूर्व) नावे ज्ञात इमारातीच्या चौ.फू.च्या २५ मल्लव्याण निवासी फ्लॅट क्रमांक २०२, निवासीपत ९२० विंग. एकूण स्वतः आणि क्षेत्रचे सर्व ते भाग आणि विभाग आणि सीमावद्ध: पूर्वेला आपन जमीन, दक्षिणेला ई देव, पश्चिमेला सोसायटी गार्डन आणि उत्तरेला रोड.

दि फेडरल बँक लिमिटेड कारिता
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[illegible]